

रहे हैं, कैम्पों में उनकी व्यवस्था कर रहे हैं और जैसे ही स्थिति वहाँ ठीक हो जायगी, वैसे ही उनको हम वापस भेज देंगे।

श्री कूलचन्द्र बर्मा : कोई नेशनल पालिसी है क्या इस संबंध में ?

श्री बाल गोविंद बर्मा : हमारी पालिसी तो नेशनल लेवेल पर ही तय होती है। नेशनल लेवेल पर हम अपनी पालिसी तय करते हैं, यह तय करते हैं कि वहाँ कैम्प बनाना है, वहाँ पर किन किन घादमियों को भेजना है। यह सब कुछ वहाँ से तय होता है। तो नेशनल पालिसी तो है ही हमारी।

जहाँ तक दूर भेजने की बात है, हम दूर नहीं भेज सकते क्योंकि दूर के स्थानों पर भेजने का हमारा इरादा नहीं है। जो पुरानी पालिसी है उसी पर हम चल रहे हैं।

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, I have a very important matter to be brought to your notice. I will take not more than a minute.

MR. SPEAKER : Only one minute.

SHRI JYOTIRMOY BOSU : Yes, sir. Mr. John Stonehouse, a member of Parliament, and a former British Minister, has suggested the setting up of an International Commission of Jurists to consider the war-crimes of Pakistan military leaders in Bangla Desh, and to bring them on trial. He has very correctly pointed out that the awful genocide, horror and barbarity of the Pakistan army in the State had passed the stage of being an internal affair and was now a matter for the world community to take note of. He has demanded immediate action by the Security Council under the Genocide Conference in which Pakistan is a signatory. He insists that the convention be enforced by every form of United Nations pressure and if necessary by direct intervention. We must react to it immediately and set the ball rolling without any delay.

Thank you.

MR. SPEAKER : Papers to be laid on the Table.

SHRI JYOTIRMOY BOSU : What is the reply, Sir? A senior Minister, the Minister of Defence, is sitting there. What do they think of this? (Interruption)

MR. SPEAKER : No, no. I am not going to ask him say anything. I am not going to agree to your request.

12.38 hrs.

PAPERS LAID ON THE TABLE

MYSORE LEGISLATURE SALARIES OF MEMBERS (AMENDMENT) RULES, 1971

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING & TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy of the Mysore Legislature (Salaries of Members) (Amendment) Rules, 1971 published in Notification No. G.S.R. 117 in Mysore Gazette dated the 7th May, 1971, under sub-section (2) of section 15 of the Mysore Legislature Salaries Act, 1956 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library See No. LT—379/71].

ANNUAL REPORT OF EXECUTIVE COMMITTEE OF TRUSTEES OF VICTORIA MEMORIAL HALL, CALCUTTA

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta, for the year 1969-70, together with Audited Accounts. [Placed in Library See. No. LT.—380/71].

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, CENTRAL EXCISE AND SALT ACT, AND CUSTOMS ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH) : I beg to lay on the Table—

[Shri K. R. Ganesh]

- (1) A copy of the Notification No. G.S.R. 612 (Hindi and English versions) published in Gazette of India dated the 24th April, 1971 issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library see No. LT-381/71.]
- (3) A copy each of the Central Excise (Sixth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 771 in Gazette of India dated the 22nd May, 1971, under section 38 of the Central Excise and Salt Act, 1944. [Placed in Library see No. LT-382/71.]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act 1962:—
- (i) G.S.R. 772 published in Gazette of India dated the 22nd May, 1971, together with an explanatory memorandum.
- (ii) G.S.R. 773 published in Gazette of India dated the 22nd May, 1971, together with an explanatory memorandum. [Placed in Library see No. LT-383/71]

NOTIFICATION UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : I beg to lay on the Table a copy of Notification No. G.S.R. 686 (Hindi and English versions) published in Gazette of India dated the 4th May, 1971, under sub-section (3) of section 637 of the Companies Act, 1956 [Placed in Library see No. LT-384/71.]

12.41 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : With your permission, Sir, I rise to announce that Government Business in this House during

the week commencing from 14th June, 1971, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1971
- (3) Discussion on the Statutory Resolution seeking disapproval of the Maintenance of Internal Security Ordinance 1971 and consideration and passing of the Maintenance of Internal Security Bill, 1971.
- (4) Discussion on the Statutory Resolution seeking disapproval of the West Bengal Security (Tripura Re-enacting) Second Amendment Ordinance, 1971.
- (5) Discussion on the Resolution seeking approval of the Proclamation issued by the President on the 13th May, 1971 in respect of the State of Gujarat.
- (6) Consideration and passing of the Mysore-State Legislature (Delegation of Powers) Bill, 1971 as passed by Rajya Sabha.
- (7) Consideration of a motion for concurrence in the recommendation of Rajya Sabha for reference of the Advocates (Amendment) Bill, 1970 to a Joint Committee.

SHRI SAMAR GUHA (Contai) rose:—

MR. SPEAKER : I have examined your letter. These matters cannot be raised now while the Business Advisory Committee report is under consideration. I cannot allow that. I will forward it to the minister, but I am not going to make it a debating hour.

SHRI SAMAR GUHA : I want to make a submission through you to the Minister of Parliamentary Affairs. It has never happened in this House before. Important ministers are going outside when the House is in session

MR. SPEAKER : Nothing will go on record.

SHRI SAMAR GUHA : ***